

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH: COURT NO. - III
Excise Appeal No. 42214 & 42350 of 2015
(Arising out of Order-in-Original No.17/2015 dated 28.07.2015
passed by Commissioner of Central Excise, Chennai - II)

B B Asia Impex Pvt Ltd., Raj Kumar Agarwal CEO BB Asia Impex Pvt. Ltd. No.4, New No.3 (Old No.1), Ambattur Vanagaram Road, Athipet, Chennai – 58.	Appellant
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Vs.

The Commissioner of GST & Central Excise Chennai Outer Commissionerate Newry Towers, 12 th Main Road Anna Nagar, Chennai – 600 040.	Respondents
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APPEARANCE :

None for the Appellant
Shri. M. Selvakumar, Authorised Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.41093-41094/2024

Date of Hearing / Decision: 19.08.2024

Per Ms. Sulekha Beevi. C.S

None for the appellant. The Bench had directed to issue notice to appellant by Registered Post on 19.06.2024. The notice issued to the appellant has returned as undelivered. The counsel appearing for the appellant submitted by mail that he has no instructions from the client. It is presumed that the appellant is not interested in prosecuting the appeal. The appeal is dismissed for default in terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in the open court)

(VASA SESHAGIRI RAO)
Member (Technical)

(SULEKHA BEEVI. C.S)
Member (Judicial)